

S-229/54 respectively.] and also a copy each of the Notifications Customs No. 51 and 52 dated the 28th May, 1954, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953. [Placed in Library. See Nos. S-214/54 and S-215/54 respectively.]

NOTIFICATIONS UNDER CINEMATOGRAPH ACT

The Minister of Information and Broadcasting (Dr. Keskar): I beg to lay on the Table under section 8(3) of the Cinematograph Act, 1952, a copy each of the following notifications making certain further amendments to the Cinematograph (Censorship) Rules, 1951:—

- (1) Notification No. S.R.O. 1834 dated the 28th September, 1953; [Placed in Library. See No. S-222/54.]
- (2) Notification No. S.R.O. 1924 dated the 8th October, 1953; [Placed in Library. See No. S-223/54.]
- (3) Notification No. S.R.O. 130 dated the 8th January, 1954. [Placed in Library. See No. S-224/54.]
- (4) Notification No. S. R. O. 397 dated the 30th January, 1954. [Placed in Library. See No. S-225/54.]
- (5) Notification No. S.R.O. 625 dated the 16th February, 1954. [Placed in Library. See No. S-226/54.]

REPLIES TO MEMORANDA ON DEMANDS FOR GRANTS (RAILWAYS), 1954-55.

The Minister of Railways and Transport Shri L. B. Shastri: I beg to lay on the Table a copy each of certain further statements containing replies to certain memoranda received from members in connection with

Demands for Grants (Railways) for 1954-55. [Placed in Library. See No. S-227/54.]

REPORT OF THE PRESS COMMISSION, PART I, 1954

Dr Keskar: I beg to lay on the Table a copy of the Report of the Press Commission, Part I, 1954. [Placed in Library. See No. S-233/54.]

COMMITTEES OF PRIVILEGES OF THE HOUSES

PRESENTATION OF REPORT OF JOINT SITTING.

The Minister of Home Affairs and States (Dr. Katju): I beg to present the report of the Joint Sitting of the Committees of Privileges of the Lok Sabha and the Council of States which were asked to examine the procedure that should be followed in cases where a breach of privilege or contempt of the House was alleged to have been committed by a member of the other House.

BUSINESS OF THE HOUSE

Shri A. K. Gopalan (Cannanore): I wish to rise on a point of procedure and ask for satisfaction from the Prime Minister on some important matters.

During the recess, events have happened in the sphere of foreign policy which are of very great world significance. India has played a very important role in these events and I feel that it is only fair to this House and to the country that, as soon as Parliament assembles, the Prime Minister takes this House into confidence and arranges a discussion in both Houses. I need not add that what is happening today over the Portuguese and French possessions in India agitates our people most deeply. Therefore, it is most essential that we

[Shri A. K. Gopalan]

have an immediate discussion in the House on Government's foreign policy. It is strange, Sir, that the agenda for the day in the House does not find a place for these big issues agitating the country and I ask the Leader of the House to make instant amends for this extraordinary lapse.

I wish also to say that during the last session, when the House rose, we were in the midst of discussion of the Special Marriage Bill. The idea was that we resume the discussion as soon as the House re-assembles. In the agenda, however, it is not seen. I cannot imagine why the Government does this. I assume—and I feel that my assumption is true—that Government is deliberately delaying social legislation.

Some Hon. Members: No, no. There is this scandalous position and we are entitled to some explanation on this score from the Leader of the House.

The third point that I wish to raise will, I am sure, evoke universal support. Flood havoc in Bihar, West Bengal, Assam and U.P. has been stupendous and the House desires to know in all relevant details how the Centre proposes to help the States in relieving a frightful situation. On such an important matter, affecting the lives of so many people, I wish that a day may be set apart for discussion.

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): I entirely agree with the hon. Member opposite in regard to the important events that have happened in the international sphere during the last two or three months and also I entirely agree that this matter deserves the earnest consideration of this House. I have informed you that it is my intention to make a statement in regard to foreign affairs in this House day after tomorrow. But, I would suggest that the debate on foreign affairs on the basis of that statement as well as other connected matters should take place somewhat later, so that we can

fully consider them. These are very important matters which, of course, have, in a sense, a certain urgency from day to day and yet which are continuing and there is no immediate urgency. I think it will be better to have a debate at some later stage. But, I propose to make a fairly full statement the day after tomorrow.

In regard to the Special Marriage Bill, I have made enquiries into the matter and I understand that it is coming up first thing next week. It is a matter of convenience for the House how to arrange the work and also to some extent to deal with matters which can be sent on to the other House. So far as the Government are concerned, they are very anxious and determined to see that this Bill and other legislation are passed by this House.

In regard to the flood situation, it is not quite clear to me how we will benefit the flood situation by a debate in this House. It is right and the House is entitled to the fullest information on the subject. If, in regard to that information, any point arises, naturally, if the House so wishes, it can discuss it. My colleagues, may I say, will make a statement from time to time about the situation. I think,—I speak subject to correction—my colleague the Home Minister will make a statement tomorrow on this subject and my colleague, the Minister for Irrigation and Power, who is actually visiting these areas, on his return, may give further information from personal knowledge.

ISSUE OF ORDINANCES

Dr. Lanka Sundaram (Visakhapatnam): Three Ordinances, which have been promulgated since the House rose last, have just been placed on the Table. You, Sir, on the 16th February, when a point of order was raised about Ordinances by the Finance Minister, said as follows:

"It will be recognised that that is not a democratic way of doing